

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

109. Company Appeal/72/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: PR. Commissioner of Income Tax - 5

Vs.

Registrar of Companies Mumbai

Appearances:

For applicant :- Adv. Prachi Wazalwar a/w Adv. Shawn Fernandes
for IT Dept (Appellant)

For Respondent:- RoC Pune

SECTION 252(3) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. counsel for appellant seeks adjournment on the ground that there has been reconstitution of the panel of income tax standing counsels. Ld. counsel undertakes to reconstruct the file and furnish the hard copy to the court before the next date of hearing. At his request, list on **02.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)